



2026:AHC:44315

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 894 of 2026

Jai Prakash And Another

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1.Heard Mr. Shiv Pratap Singh, learned counsel for the petitioners and Mr. Awadhesh Kumar Patel, learned Standing Counsel for the State-respondents.

2.The instant petition has been filed for the following relief:-

"I. issue a writ, order or direction in the nature of mandamus directing the respondent no. 2, to decide the Revision No. 3680 Of 2025, computerized Case No. AL20251509003680 (Vivekanana Versus Virendra Kumar and others), expeditiously within stipulated period as fixed by this Hon'ble Court."

3. Learned counsel for the petitioners submitted that the aforementioned revision filed by private respondents is pending before respondent No.2- Board of Revenue U.P. Allahabad/Prayagraj since 3.8.2025. He further placed the certified copy of the order sheet of the pending proceeding, which has been annexed as Annexure No.5 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent No.2-Board of Revenue, U.P. Allahabad to decide the aforementioned **Revision No. 3680 Of 2025, computerized Case No. AL20251509003680** in accordance with law expeditiously and preferably within a period of **four months** from the date of production of certified copy of this order after giving opportunity of hearing to both the parties.

February 26, 2026

PS*

(Chandra Kumar Rai,J.)